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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

O.A.NO. 214/89

DATE OF JUDGMENT: 8.5.9

## BETWEEN:

- 1. D.Ramamurthy
- 2- R.S.Gurujachar
- 3. P.Lakshmi Reddy
- 4. L.S.Sastry
- 5. V.Subba Rao
- 6. P.Jagannadha Rao

- . Applicant
- 1. Secretary (Estt.) Railway Board, Rail Bhavan, New Delhi
- 2. Chief Personnel Officer, SCRly, Rail Nilayam, Sec'bad
- 3: Chief Engineer(Open Line) SCRly, Sec bad.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI G.V. SUBBA RAO

COUNSEL FOR THE RESPONDENTS: SHRI D. GOPALA RAO Sr./Addl.CGSC

## CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD...

(28)

O.A.214/89

Dt.of order:08th May, 1995

## ORDER

## As per Hon'ble Shri R.Rangarajan, Member(Admn)

Heard Shri G.V.Subba Rao, counsel for the applicant and Shri D. Gopala Rao, learned standing counsel for the respondents.

- There are six applicants in the OA belonging to OC 2. community and working as Inspector of Works Gr.I in the Civil Engineering Department of South Central Railway under the control of R3. They pray for a declaration that filling up of the posts of Chief Inspector of Works in the grade of Rs.2375-3500 (RSRP) in the Civil Engineering Department of the South Central Railway by the candidates belonging to Scheduled Castes and Scheduled Tribes in excess of the reservation of 15% and 7½% r spectively as provided under the Constitution as illegal, arbitrary, unconstitutional and violative of Art.14 and 16 of the Constitution and for a consequential direction to the respondents to fill up the said vacancies and also future vacancies in the cadre of Chief Inspector of works in the scale of Rs.2375-3500(RSRP) by considering the applicants herein according to their seniority in the cadre of Inspector of Works Gr.I in the scale of Rs.2000-3200(RSRP) and also to ensure that the percentages of 15% and 7½% reservation to the Scheduled Castes and Scheduled Tribes respectively is maintained by reverting the persons who have been promoted in excess of the quotas prescribed for the respective communities and direct the respondents not to implement the 40 point roster which is illegal.
- 3. An interim order dated 20.3.89 has been issued in this OA relevant portion of which reads as under:

"It is directed that during the pendency of the OA, the vacancie available from time to time in regard to filling up of posts of Chief Inspector of Works in the pay scale of Rs.2375-3500 will be filled up in accordance with the 40 Point roster system, subject to the condition that the posts held by the members of the Scheduled Caste and Scheduled Tribes do not exceed 15% and 7½% respectively at any given point of time. However, if a person belonging to SC or ST is promoted on his own merits and not in a reserved vacancy, then for the purpose of this interim order, such appointment will be excluded while computing the required percentage."

It was held by the Apex Court in Sabharwal's case (1995(1) SCALE 685) that the quota for SCs and STs is only in the number of posts and not in vacancies and hence, 40 point roster has to be followed for initial filling up of the posts of operated cadre strength and subsequent vacancies have to be filled up by the category which is referrable to the category of the candidates in regard to whom the vacancies had It is further held that the principle enunciated in the said Judgement in Sabharwal case which was disposed of on 10.2.95 is prospective so that the settled matters cannot be unsettled.

- As it is observed by the Apex Court that the Judgement 5. in Sabharwal case which was pronounced on 10.2.1995 is prospective it follows that the promotions that were made till 10.2.1995 on the basis of the interim order cannot be held as illegal. Accordingly, the interim order has to be made as final order in this OA.
- As such, the interim order dated 20.3.89 in the OA is treated as final order in this OA in regard to promotions that were made upto and inclusive of 10.2.1995. subsequent to 10.2.1995 shall be made in accordance with the principle enunciated in Sabarwal case. OA is ordered according No costs.

(R. RANGARAJAN) Member (Admn)

(V. NEELADRI RAO) Vice-Chairman

Dated: 8th May, 1995

Dictated in the open court

Deputy Registrar (J)C

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To

خاجمت

The Secretary(Estt.) Railway Board, Railbhavan, New Delhi. The Chief Personnel Officer, S.C.Rly, Railnilaym, Secunderal The Chief Engineer(Open Line) SC Rly, Secunderabad.

3. The Chief

4. One copy to Mr.G.V.Subba Rao, Advocate, CAT.Hyd. 6. One copy to Mr.D.Gopal Rao, SC for Rlys, CAT.Hyd.

6. One copy to Library, CAT Hyd.

7. One spare copy.

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN: (M(ADMN)

DATED -8:5.75 1995.

ORDER JUDGME NT :

MAA/RA/CANO

OA. No. 21 4 99.

TA.No.

(W.P.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered Rejected.

No. order as to costs.

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Contral Administrative Tribunal
DESPATCH
DESPATCH
JUL 1995 NOVE
HYDERABAD BENCH.